**MINUTES OF THE MEETING No. xxx held on xx.xx.xxxx in Committee Room xxxx

1	**Case No. 2010/01-002/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:PERIGAPAN INTERCOP LTD Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date: 11/12/2012

Decision: The Committee considered the case as per agenda and based on the written recommendation of Deputy of CBR[CJPC-Ivry] vide date 11-12-12 by vdd11-12-12-CJPC-IP - dated 10.3.2011, the Committee observed that the mark Ivry given their comments does not match with the mark The g given in Advance Authorization. Committee decided to seek clarification from Ivry Deputy of CBR[CJPC-Dhulasar]. The case is to be listed for ADR.2014.

2	**Case No. 2010/01-003/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:AMBA INTA CORPORATIONS Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date: 11/12/2012

Decision: The Committee considered the case as per agenda. TLL[R&P] Chemicals is issue 810. the control revise date on 10.5.2011. Reminder letter issued by this office on 17.11.2011. Final reminder to be issued. The case is to dlisted for 72.2014.

3	**Case No. 2010/01-004/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:MERKOM COMPUTATION PVT. LTD. Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: 810, dated 21.7.2011 Issued by DDPP. And 810, issued by DDPP on 5.8.2011. Reminder issued by TJL on 10.11.2011. Comments awaited. The case is to dlisted for 72.2014.

4	**Case No. 2010/01-005/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:PRINCIPA INDUSTRIES LIMITED Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda. The Committee decided to call for Control Cover Data duly certified by Control Excise. A mail issued on 6.5.2011. Reminder to Delhi for Control Excise Data issued on 10.11.2011. Final reminder to be issued. The case is to dlisted for 7.5.2014.

5	**Case No. 2010/01-006/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:AMBA INTA CORPORATIONS Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda. TLL[R&P] Chemicals is issue 810. the control revise date. Reminder issued by this office on 10.10.2011. Reminder issued on 17.11.2011. Final reminder to be issued. The case is to dlisted for 7.5.2014.

6	**Case No. 2010/01-007/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:AMBA INTA CORPORATIONS Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda. TLL[R&P] Chemicals is issue 810. the control revise date. Reminder issued by this office on 10.10.2011. Reminder issued on 17.11.2011. Final reminder to be issued. The case is to dlisted for 7.5.2014.

7	**Case No. 2010/01-008/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:COLBATE LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

8	**Case No. 2010/01-009/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

9	**Case No. 2010/01-010/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

10	**Case No. 2010/01-011/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:ESPLANTAGAZO PVT. LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJPC-Ivry]. Re-listed for 7.5.2014.

11	**Case No. 2010/01-012/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:SAMBHAV ORGANICS AUTOMOTIVE LIMITED Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda. The Committee decided to call for Control Cover Data duly certified by Control Excise. Letter to be issued. The case is to dlisted for 7.5.14.

12	**Case No. 2010/01-013/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

13	**Case No. 2010/01-014/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

14	**Case No. 2010/01-015/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

15	**Case No. 2010/01-016/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:GAURAV INDUSTRIES Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

16	**Case No. 2010/01-017/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

17	**Case No. 2010/01-018/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

18	**Case No. 2010/01-019/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:GAURAV INDUSTRIES Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

19	**Case No. 2010/01-020/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

20	**Case No. 2010/01-021/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:TORRENT PHARMACEUTICALS LTD. Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

21	**Case No. 2010/01-022/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

22	**Case No. 2010/01-023/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:GLENTA INTERNATIONAL Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda and decided to call for Control Cover Data duly certified by Control Excise. Final reminder issued on 7.5.2011. Reminder to Delsi issued on 10.11.2011. Final reminder to be issued. The case is to dlisted for 7.5.2014.

23	**Case No. 2010/01-024/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

24	**Case No. 2010/01-025/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:GLENTA INTERNATIONAL Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda. The Committee decided to call for Control Cover Data duly certified by Control Excise. Final reminder issued on 7.5.2011. Reminder to Delsi issued on 10.11.2011. Final reminder to be issued. The case is to dlisted for 7.5.2014.

25	**Case No. 2010/01-026/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:SHIVAL ALTER AGRICHEMICALS LTD Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda. The Committee decided to call for Control Cover Data duly certified by Control Excise. Final reminder issued on 7.5.2011. Reminder to Delsi issued on 10.11.2011. Final reminder to be issued. The case is to dlisted for 7.5.2014.

26	**Case No. 2010/01-027/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:BRE PUNE INDUSTRIES LTD. Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda. The Committee noted that the item has replied partly. Hence, it was decided to call for complete reply from the Ieee. E-mail issued by TJL, DDPP on 10.10.2011. Reminder to be issued by DDPP. Re-listed for 7.5.2014.

27	**Case No. 2010/01-028/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

28	**Case No. 2010/01-029/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:PROMERCIAN INTRACEUTICS PVT. LTD. Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Approved** Status: Status Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DDPP vide date 5.12.11, T-4612/2011a, PDM dated 7.4.2011a, the Committee decided to approve the case as per taking our Item 41, 45, as under :

Product Name

Product Name	Product Description	Product Code
Pyrazinamide	Pyrazinamide is a synthetic antimicrobial	1

Disposal Mode

Disposal Mode	Disposal Description	Disposal Quantity
1	Destroying material for organic matter	1000 Kg.(Kg. Contents of Pyrazinamide)
2	Destroying material for organic matter	1000 Kg.(Kg. Contents of Pyrazinamide)
3	Destroying material for organic matter	1000 Kg.(Kg. Contents of Pyrazinamide)
4	Destroying material for organic matter	1000 Kg.(Kg. Contents of Pyrazinamide)
5	Destroying material for organic matter	1000 Kg.(Kg. Contents of Pyrazinamide)
6	Destroying material for organic matter	1000 Kg.(Kg. Contents of Pyrazinamide)

* Not consumed or production/consumption data

R.O. concerned may take necessary action under Para 11 of DDPP as per above decisions of NCDRAC/CORRETTED

29	**Case No. 2010/01-030/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:GOODYEAR & DUNLOPRMBPPL Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:

Decision: The Committee considered the case as per agenda. The Committee decided to call for Control Cover Data duly certified by Control Excise. E-mail issued on 6.5.2011. Reminder to Ieee issued on 10.11.2011. The Committee also decided to send final reminder to the Ieee. The case is to dlisted for 7.5.2014.

30	**Case No. 2010/01-031/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CENTRAL PROCUREMENT CO. Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda. The Committee decided to call for Control Cover Data duly certified by Control Excise. E-mail issued on 6.5.2011. Reminder to Ieee issued on 10.11.2011. The Committee also decided to send final reminder to the Ieee. The case is to dlisted for 7.5.2014.

31	**Case No. 2010/01-032/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:AMBA INTERNATIONAL PVT.LTD. Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda. The Committee decided to call for Control Cover Data duly certified by Control Excise. E-mail issued on 6.5.2011. Reminder to Ieee issued on 10.11.2011. Final reminder to be issued. The case is to dlisted for 7.5.2014.

32	**Case No. 2010/01-033/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

33	**Case No. 2010/01-034/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL INDUSTRIES LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

34	**Case No. 2010/01-035/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:BEL-LEX INDUSTRIES PVT. LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda. The Committee decided to call for Control Cover Data duly certified by Control Excise from the Ieee. Letter issued on 5.6.2011. The case is to dlisted for 7.5.2014.

35	**Case No. 2010/01-036/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:MILAN INTERNATIONAL PVT. LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda. The Committee decided to call for Control Cover Data duly certified by Control Excise from the Ieee. Letter issued on 5.6.2011. The case is to dlisted for 7.5.2014.

36	**Case No. 2010/01-037/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CENTRAL PROCUREMENT CO. Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda. The Committee decided to call for Control Cover Data duly certified by Control Excise. E-mail issued on 6.5.2011. Reminder to Ieee issued. Final reminder to be issued. The case is to dlisted for 7.5.2014.

37	**Case No. 2010/01-038/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:AMBAJIRE INTERNATIONAL PVT.LTD. Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJPC-Ivry]. Re-listed for 7.5.2014.

38	**Case No. 2010/01-039/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CLIA-BRIC CHEMICALS PVT.LTD. Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

39	**Case No. 2010/01-040/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:ARVIND ORGANIC CHEMICALS PVT.LTD. Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

40	**Case No. 2010/01-041/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:CITI CHEMICAL Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: 810, dated 12.11.2010 Issued by DDPP. Reminder to Ieee on 6.1.2014 issued by this office. The case is to dlisted for 7.5.2014.

41	**Case No. 2010/01-042/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:AMBA INTA CORPORATIONS Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:

Decision: The Committee considered the case as per agenda and decided to delist consideration of the case for four weeks for want of information from the Ieee in the DS. dated 4.4.2014 issued by DDPP. The case is to dlisted for 7.5.2014.

42	**Case No. 2010/01-043/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:ESPLANTAGAZO PVT. LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: 810, dated 10.2.2011 Issued by DDPP. Reminder to Ieee on 6.1.2014 issued by this office. The case is to dlisted for 7.5.2014.

43	**Case No. 2010/01-044/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:MERCK SHARP & DOHME (I.A.) CORPORATION Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Letter issued to Nestlé S.A. for hard copy of application on 24.11.2011. Reminder issued on 15.1.2013 and 11.11.2013 for hard copy. Re-listed for 7.5.2014.

44	**Case No. 2010/01-045/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:EQUIPMENTS (INDIA) PRIVATE LIMITED Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

45	**Case No. 2010/01-046/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:NUTRAPHYL INDIA LIMITED Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

46	**Case No. 2010/01-047/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:AMBA INTA CORPORATIONS Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda and decided to delist consideration of the case for four weeks for want of hard copy of application from M/s.E.and Sons. Letter to be issued for hard copy. The case is to dlisted for 7.5.2014.

47	**Case No. 2010/01-048/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:ESPLANTAGAZO PVT. LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: 810, dated 10.2.2011 Issued by DDPP. Reminder to Ieee on 6.1.2014 issued by this office. The case is to dlisted for 7.5.2014.

48	**Case No. 2010/01-049/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:AMBA INTA CORPORATIONS Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda and decided to delist consideration of the case for four weeks for want of information from the Ieee in the DS. dated 4.4.2014 issued by DDPP. The case is to dlisted for 7.5.2014.

49	**Case No. 2010/01-050/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:ESPLANTAGAZO PVT. LTD., Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: Comments awaited from Dept. of CBR[CJ Inter-Div]. Re-listed for 7.5.2014.

50	**Case No. 2010/01-051/CORRO** dd.yy.yy: 14/10/2010/00:00:00 (ddmy)	Party Name:MERCK SHARP & DOHME (I.A.) CORPORATION Area of the: 14/10/2010/00:00:00 (ddmy)	Status: Section 15(1)(a) 11/12/2012 Status Date: Cat: Section 15(1)(a) 11/12/2012 Status Date: 11/12/2012		**Status: Case Delisted** Status: Status Date:11/12/2012

Decision: The Committee considered the case as per agenda and Comments noted that reply from the firm has been received and sent to Deptt. of CBR[CJPC-Ivry] on 24.2.2014. Re-listed for 7.5.2014.

51	**Case No. 2010/01-052/CORRO** dd.yy.yy

50	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BA and Sim. Letter to be issued for hard copy. The case is to be heard for 7/1/2014

51	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BA and Sim. Letter to be issued for hard copy. The case is to be heard for 7/1/2014

52	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BA and Sim. Letter to be issued for hard copy. The case is to be heard for 7/1/2014

53	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from DBFP. Re-listed for 7/1/2014.

54	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 17/11/2013. Reminder issued on 24.1.2014. The case is to heard for 7/1/2014

55	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 17/11/2013. Reminder issued on 24.1.2014. Final reminder to be issued. The case is to heard for 7/1/2014

56	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: EOU stand 31.12.2013 issued by Deptt. of CBEC(JC Div). Reminder to be issued. Re-listed for 7/1/2014.

57	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

58	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The firm has requested to allow some time to give Central Excise Data. The Committee decided to defer consideration of the case for four weeks. Re-listed for 7/1/2014.

59	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The firm has requested to allow some time to give Central Excise Data. The Committee decided to defer consideration of the case for four weeks. Re-listed for 7/1/2014.

60	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The firm has requested to allow some time to give Central Excise Data. The Committee decided to defer consideration of the case for four weeks. Re-listed for 7/1/2014.

61	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The firm has requested to allow some time to give Central Excise Data. The Committee decided to defer consideration of the case for four weeks. Re-listed for 7/1/2014.

62	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The firm has requested to allow some time to give Central Excise Data. The Committee decided to defer consideration of the case for four weeks. Re-listed for 7/1/2014.

63	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The firm has requested to allow some time to give Central Excise Data. The Committee decided to defer consideration of the case for four weeks. Re-listed for 7/1/2014.

64	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The Committee noted that Central Excise Data duly certified by Central Excise as called for vide e.mail dated 6.5.2014 is awaited. Reminder issued on 17.12.2013. Final reminder to be issued. The case is to heard for 7/1/2014.

65	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The Committee noted that Central Excise Data duly certified by Central Excise as called for vide e.mail dated 6.5.2014 is awaited. Reminder issued on 17.12.2013. Final reminder to be issued. The case is to heard for 7/1/2014.

66	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: EOU stand 31.12.2013 issued by DBFP. The case is to be heard for 7/1/2014

67	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

68	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is to heard for 7/1/2014.

69	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

70	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

71	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

72	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

73	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

74	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

75	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

76	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

77	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

78	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

79	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

80	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

81	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

82	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

83	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

84	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

85	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

86	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

87	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

88	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

89	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

90	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. Based on the recommendations of DBFP vide date No.17/06/2013-TSV dated 28.3.2014, the Committee decided to approve the case as under :-

Name of the Assessee	Amount of Duty	Amount of Penalty	Amount of Interest
Hindustan Power (P) Limited, Plot No. 2, Sector 37, Gurgaon (Haryana)	Rs. 1,00,000/- (Rupees One Lakh only)	Rs. 1,00,000/- (Rupees One Lakh only)	Rs. 1,00,000/- (Rupees One Lakh only)

[N.B.: Contested may raise necessary action under Para 4.7 of MRP as per direction of NCDRC COMMITTEE].

91	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BA and Sim. The case is to heard for 7/1/2014

92	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda and Committee noted that reply from the firm has been received just now in Deptt. of CBEC(JC Div) on 24.3.2014. Re-listed for 7/1/2014.

93	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. Based on the recommendations of Deptt. of CBEC(JC Div) vide date 5.12.14, 4001/12/2012-JC, dated 17.2.2014, the Committee decided to approve the case as under :-

Name of the Assessee	Amount of Duty	Amount of Penalty	Amount of Interest
Hindustan Power (P) Limited, Plot No. 2, Sector 37, Gurgaon (Haryana)	Rs. 1,00,000/- (Rupees One Lakh only)	Rs. 1,00,000/- (Rupees One Lakh only)	Rs. 1,00,000/- (Rupees One Lakh only)

[N.B.: Contested may raise necessary action under Para 4.7 of MRP as per direction of NCDRC COMMITTEE].

94	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E.mail issued on 17.12.2013. Reminder issued on 15.1.2014. Final reminder to be issued. The case is to heard for 7/1/2014

95	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

96	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

97	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

98	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E.mail issued for Central Excise Data on 31.12.2013. Reminder issued on 6.1.2014. Final reminder to be issued. Re-listed for 7/1/2014

99	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E.mail issued for Central Excise Data on 31.12.2013. Reminder issued on 6.1.2014. Final reminder to be issued. Re-listed for 7/1/2014

100	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CBEC(Cus Div) on 10.3.2014. Comments awaited. Re-listed for 7/1/2014.

101	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: EOU stand 19.12.2013 issued by DBFP. Reminder to be issued. The case is to heard for 7/1/2014.

102	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 23.1.2014. The case is to heard for 7/1/2014.

103	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

104	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. Based on the recommendations of Deptt. of CBEC(JC Div) vide date 5.12.14, 4001/12/2012-JC, dated 17.2.2014, the Committee decided to approve the case as under :-

Name of the Assessee	Amount of Duty	Amount of Penalty	Amount of Interest
Hindustan Power (P) Limited, Plot No. 2, Sector 37, Gurgaon (Haryana)	Rs. 1,00,000/- (Rupees One Lakh only)	Rs. 1,00,000/- (Rupees One Lakh only)	Rs. 1,00,000/- (Rupees One Lakh only)

[N.B.: Contested may raise necessary action under Para 4.7 of MRP as per direction of NCDRC COMMITTEE].

105	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

106	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

107	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

108	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The case is to heard for 7/1/2014.

109	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The case is to heard for 7/1/2014.

110	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda and decided to issue a SCN in this firm. Re-listed for 7/1/2014.

111	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda and Committee noted that reply from the firm has been received just now in Deptt. of CBEC(JC Div) on 24.3.2014. Re-listed for 7/1/2014.

112	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

113	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The case is to heard for 7/1/2014.

114	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: The Committee considered the case as per agenda and Committee noted that reply from the firm has been received just now in Deptt. of CBEC(JC Div) on 24.3.2014. Re-listed for 7/1/2014.

115	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

116	Case No. 0/0/0/0/0/0/0/0/0/0 Judge	Party Name: 0/0/0/0/0/0/0/0/0/0 Judge	Date Decision: 17/10/0000/0000 Judge Decision:	Status Case Disposed: Order Date: 0/0/0/0/0/0/0/0/0/0

Decision: Comments awaited from Deptt. of CBEC(Cus Div). Re-listed for 7/1/2014.

http://cgi/process/BRIEFcontentframe_print.htm?RTI=1&mkf=1&kw1=1&kw2=1&kw3=1&kw4=1&kw5=1&kw6=1&kw7=1&kw8=1&kw9=1&kw10=1&kw11=1&kw12=1&kw13=1&kw14=1&kw15=1&kw16=1&kw17=1&kw18=1&kw19=1&kw20=1&kw21=1&kw22=1&kw23=1&kw24=1&kw25=1&kw26=1&kw27=1&kw28=1&kw29=1&kw30=1&kw31=1&kw32=1&kw33=1&kw34=1&kw35=1&kw36=1&kw37=1&kw38=1&kw39=1&kw40=1&kw41=1&kw42=1&kw43=1&kw44=1&kw45=1&kw46=1&kw47=1&kw48=1&kw49=1&kw50=1&kw51=1&kw52=1&kw53=1&kw54=1&kw55=1&kw56=1&kw57=1&kw58=1&kw59=1&kw60=1&kw61=1&kw62=1&kw63=1&kw64=1&kw65=1&kw66=1&kw67=1&kw68=1&kw69=1&kw70=1&kw71=1&kw72=1&kw73=1&kw74=1&kw75=1&kw76=1&kw77=1&kw78=1&kw79=1&kw80=1&kw81=1&kw82=1&kw83=1&kw84=1&kw85=1&kw86=1&kw87=1&kw88=1&kw89=1&kw90=1&kw91=1&kw92=1&kw93=1&kw94=1&kw95=1&kw96=1&kw97=1&kw98=1&kw99=1&kw100=1&kw101=1&kw102=1&kw103=1&kw104=1&kw105=1&kw106=1&kw107=1&kw108=1&kw109=1&kw110=1&kw111=1&kw112=1&kw113=1&kw114=1&kw115=1&kw116=1&kw117=1&kw118=1&kw119=1&kw120=1&kw121=1&kw122=1&kw123=1&kw124=1&kw125=1&kw126=1&kw127=1&kw128=1&kw129=1&kw130=1&kw131=1&kw132=1&kw133=1&kw134=1&kw135=1&kw136=1&kw137=1&kw138=1&kw139=1&kw140=1&kw141=1&kw142=1&kw143=1&kw144=1&kw145=1&kw146=1&kw147=1&kw148=1&kw149=1&kw150=1&kw151=1&kw152=1&kw153=1&kw154=1&kw155=1&kw156=1&kw157=1&kw158=1&kw159=1&kw160=1&kw161=1&kw162=1&kw163=1&kw164=1&kw165=1&kw166=1&kw167=1&kw168=1&kw169=1&kw170=1&kw171=1&kw172=1&kw173=1&kw174=1&kw175=1&kw176=1&kw177=1&kw178=1&kw179=1&kw180=1&kw181=1&kw182=1&kw183=1&kw184=1&kw185=1&kw186=1&kw187=1&kw188=1&kw189=1&kw190=1&kw191=1&kw192=1&kw193=1&kw194=1&kw195=1&kw196=1&kw197=1&kw198=1&kw199=1&kw200=1&kw201=1&kw202=1&kw203=1&kw204=1&kw205=1&kw206=1&kw

Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.

117	**Case No. 1011/2013. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: SUPERIA ENERGY AND COMMODITY LIMITED Adv. Sh. S.S.SINGH Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: The Committee considered the case as per agenda and Committee noted that reply from the firm has been received late and as Depts. of C&AF(JDC Div.) on the 23.05.14. Rs.Issued for 7.5.2014.			

118	**Case No. 1115/2009. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: SHRIJI TV MEN'S WEAR PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

119	**Case No. 1116/2009. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: SOYA CAMPERS. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

120	**Case No. 1003/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CONTINENTAL ALLOYS ENTERPRISES PVT.LIMITED. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 17.12.2013. Remainder issued on 11.2.2014. The case is to be heard for 7.5.2014.			

121	**Case No. 1105/2012. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: MEE TWINE INDUSTRIES LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: 1011 dated 5.5.2014 Issued by DDR. Remainder to be issued by TA, DDR. The case is to be heard for 7.5.2014.			

122	**Case No. 1013/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CONTINENTAL ALLOYS ENTERPRISES PVT.LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Approved Order Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of DDR vide their S.O.No. 7/2013-2014, 7/2013-2014, 7/2013-2014 dated 7.4.2014, the Committee decided to approve the case as under :-

Case No.	Assessee Name	Amount in Rs.	Amount in Rs.
1	Premium Alloy Mining Industries Ltd., Mining of Chromite Lumps NC, 4th Floor, Lumbini Avenue, Gandhi Nagar, Jaipur	1000/Rs.	1000/Rs. - 2.Mining of Chromite Lumps NC, 4th Floor, Lumbini Avenue, Gandhi Nagar, Jaipur	2011-Mg
2	Premium Alloy Mining Industries Ltd., Mining of Chromite Lumps NC, 4th Floor, Lumbini Avenue, Gandhi Nagar, Jaipur	1000/Rs.	1000/Rs. - 2.Mining of Chromite Lumps NC, 4th Floor, Lumbini Avenue, Gandhi Nagar, Jaipur	2011-Mg
3	Premium Alloy Mining Industries Ltd., Mining of Chromite Lumps NC, 4th Floor, Lumbini Avenue, Gandhi Nagar, Jaipur	1000/Rs.	1000/Rs. - 2.Mining of Chromite Lumps NC, 4th Floor, Lumbini Avenue, Gandhi Nagar, Jaipur	2011-Mg
4	Premium Alloy Mining Industries Ltd., Mining of Chromite Lumps NC, 4th Floor, Lumbini Avenue, Gandhi Nagar, Jaipur	1000/Rs.	1000/Rs. - 2.Mining of Chromite Lumps NC, 4th Floor, Lumbini Avenue, Gandhi Nagar, Jaipur	2011-Mg

RA concerned may take necessary action under Para 6.7 of DDR as per above decision of NCDMR COMMITTEE.

123	**Case No. 1015/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: SOUTH EAST METRO PRODUCTS LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

124	**Case No. 1019/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: GANESH & SONS (INDIA) LIMITED. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 10.12.2013. Remainder issued on 11.2.2014. Final reminder to be issued. The case is to heard for 7.5.2014.			

125	**Case No. 1020/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

126	**Case No. 1021/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

127	**Case No. 1022/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Committee decided to call for central excise data duly certified by Central Excise Authority. E-mail issued on 10.12.2013 followed by reminder issued 11.2014. Final reminder to be issued. Rs.Issued for 7.5.2014.			

128	**Case No. 1023/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

129	**Case No. 1024/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

130	**Case No. 1025/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

131	**Case No. 1026/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

132	**Case No. 1027/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

133	**Case No. 1028/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

134	**Case No. 1029/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

135	**Case No. 1030/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

136	**Case No. 1031/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: 1011 dated 5.5.2014 Issued by DDR. Remainder to be issued by TA, DDR. The case is to be heard for 7.5.2014.			

137	**Case No. 1032/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Referred
	Decision: Comments accepted from Depts. of C&AF(Chem Div). Rs.Issued for 7.5.2014.			

138	**Case No. 1033/2010. DE-I CUSTOMS** DATE: 01/05/2014 Order-in-Appeal	Party Name: CITY CHEMICAL PRODUCTS PVT. LTD. Adv. Sh. MR.ANIMESH SEN Advocate	Date Of Order: 07.05.2014 Decision: Cor: Shri Gyan Prakash MEMBER Dep: Shri Ajit Singh MEMBER	Status: Case Approved Order Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Depts. of C&AF(CX. Div) vide their S.O.No. 5/2013-2014,5/2013-2014,5/2013-2014 dated 7.4.2014, the Committee decided to approve the case as under :-

Case Wise

Case No.	Assessee Name
1	M/s. Ganesh Chemicals
2	M/s. Ganesh Chemicals

Amount Wise

Case No.	Amount in Rs.	Amount in Rs.
1	1000/Rs. - 1.Ganesh Chemicals, 1-Ganesh Chemicals, 1-Ganesh Chemicals, 1-

251	Case No. 1101/2014/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S MAHAMAYA AMBAL	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE (Sri. Ramesh)	Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

252	Case No. 1001/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: CG SERVE TERMINALS LTD (CFS CFS)	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from Dept. of C&PC(Chem Div). Re-listed for 7.1.2014.

253	Case No. 1002/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is re-listed for 7.1.2014.

254	Case No. 1103/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: MEHMOOD PRINTS PRIVATE LIMITED	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Draft Audit Report (DAR) (Merit) for hard copy - Remitable issued for hard copy vide dt.2.1.2014. The case is re-listed for 7.1.2014.

255	Case No. 1001/2014/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: SUN PHARMA LABORATORIES LTD (FTA CFS)	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Fa. Div) vide date 31.01.No. 4001/01/2013/C.P.C.III dated 1.1.2014, the Committee decided to approve the case as under :-

Product Under Consideration	Quantity
Active Pharma Ingredients	1 kg
Product name: 2,4,6-Trichlorobenzenesulfonyl chloride (CAS No. 5324-67-0)	
Intended use: For Pharmaceuticals Industries	
Total quantity to be imported in the year	1 kg
Total value of the consignment	1000 Euro
Total value of consignment in Indian Rupees	1000 Euro
Total quantity of consignment	1 kg
Total value of consignment	1000 Euro
Consignee	SUN PHARMA

Product Under Consideration	Quantity
Active Pharma Ingredients	1 kg
Product name: 2,4,6-Trichlorobenzenesulfonyl chloride (CAS No. 5324-67-0)	
Intended use: For Pharmaceuticals Industries	
Total quantity to be imported in the year	1 kg
Total value of the consignment	1000 Euro
Total value of consignment in Indian Rupees	1000 Euro
Total quantity of consignment	1 kg
Total value of consignment	1000 Euro
Consignee	SUN PHARMA

It is concerned may take necessary action under Para 6.7 of HBP as per above decision of NODAL COMMITTEE.

256	Case No. 1074/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. L OREPRO	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Fa. Div) vide date 31.01.No. 4400/01/2013/A.D. dated 1.1.2014, the Committee decided to approve the case as under :-

Product Under Consideration	Quantity	Product Under Consideration	Quantity
Active Pharma Ingredients Product name: Ethyl 2-[4-(4-chlorobenzoyl)-1-(4-chlorobenzyl)-5-methoxy-2-methyl-1H-indol-3-yl]-2-oxoacetate (CAS No. 52-54-3)	1 kg	Active Pharma Ingredients Product name: Ethyl 2-[4-(4-chlorobenzoyl)-1-(4-chlorobenzyl)-5-methoxy-2-methyl-1H-indol-3-yl]-2-oxoacetate (CAS No. 52-54-3)	1 kg

It is concerned may take necessary action under Para 6.7 of HBP as per above decision of NODAL COMMITTEE.

257	Case No. 1004/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: GEA A. LOREPRO	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from Dept. of C&PC(Chem Div). Re-listed for 7.1.2014.

258	Case No. 1011/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: GEA SYSTEMS INDIA PRIVATE LIMITED	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda and noted that hard copy from the Firm has been received and sent to Deptt. of C&PC(Chem Div) on 14.1.2014. The case is re-listed for 7.1.2014.

259	Case No. 1013/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. PRAJAY PROJECTS PVT LTD (CFS CFS)	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is re-listed for 7.1.2014.

260	Case No. 1014/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. MAHAMAYA AMBAL	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from Dept. of C&PC(Chem Div). Re-listed for 7.1.2014.

261	Case No. 1015/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is re-listed for 7.1.2014.

262	Case No. 1016/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. EXCEL CHEMICAL INDUSTRIES LTD	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

263	Case No. 1017/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ATOMS LAB. & CHEMICALS PVT. LTD.	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from Dept. of C&PC(Chem Div). Re-listed for 7.1.2014.

264	Case No. 1018/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. SUPERIOR ALLOYS AND PRODUCTS LTD	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is re-listed for 7.1.2014.

265	Case No. 1019/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. SUPERIOR ALLOYS AND PRODUCTS LTD	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda and noted that hard copy from the Firm has been received and sent to Deptt. of C&PC(Chem Div) on 14.1.2014. The case is re-listed for 7.1.2014.

266	Case No. 1020/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CHEMTEX ISMAN PVT. LTD.	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

267	Case No. 1021/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: SUPERIOR ALLOYS AND PRODUCTS LTD	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda and noted that hard copy from the Firm has been received and sent to Deptt. of C&PC(Chem Div) on 14.1.2014. The case is re-listed for 7.1.2014.

268	Case No. 1022/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. GREEN ENERGY PRODUCTS	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

269	Case No. 1023/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. GREEN ENERGY PRODUCTS	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

270	Case No. 1024/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. GREEN ENERGY PRODUCTS	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

271	Case No. 1025/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. MEHMOOD PRINTS PRIVATE LIMITED	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

272	Case No. 1026/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. GREEN ENERGY PRODUCTS	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

273	Case No. 1027/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. GREEN ENERGY PRODUCTS	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

274	Case No. 1028/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is re-listed for 7.1.2014.

275	Case No. 1029/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is re-listed for 7.1.2014.

276	Case No. 1030/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is re-listed for 7.1.2014.

277	Case No. 1031/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is re-listed for 7.1.2014.

278	Case No. 1032/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is re-listed for 7.1.2014.

279	Case No. 1033/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is re-listed for 7.1.2014.

280	Case No. 1034/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is re-listed for 7.1.2014.

281	Case No. 1035/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is re-listed for 7.1.2014.

282	Case No. 1036/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is re-listed for 7.1.2014.

283	Case No. 1037/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is re-listed for 7.1.2014.

284	Case No. 1038/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

285	Case No. 1039/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: MEHMOOD PRINTS PRIVATE LIMITED	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

286	Case No. 1040/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: CHARTS PRODUCTS	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

287	Case No. 1041/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: MEHMOOD PRINTS PRIVATE LIMITED	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

288	Case No. 1042/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: COOPER CONNAUGHT (INDIA) PVT LTD	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

289	Case No. 1043/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: GOODRICH CHEMICALS & DYES, LTD.	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from CC(IMPORT). Re-listed for 7.1.2014.

290	Case No. 1044/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: GOODRICH CHEMICALS & DYES, LTD.	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda and noted that hard copy from the Firm has been received and sent to CC(IMPORT) on 19.7.2013. The case is re-listed for 7.1.2014.

291	Case No. 1045/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. CONTINENTAL ALLOYS AND PRODUCTS COMPANY	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,ADVOCATE Petitioner (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 10.1.2014. Remitable to be issued. The case is re-listed for 7.1.2014.

292	Case No. 1046/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

293	Case No. 1047/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

294	Case No. 1048/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

295	Case No. 1049/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

296	Case No. 1050/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

297	Case No. 1051/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

298	Case No. 1052/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

299	Case No. 1053/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

300	Case No. 1054/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

301	Case No. 1055/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

302	Case No. 1056/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

303	Case No. 1057/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

304	Case No. 1058/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

305	Case No. 1059/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

306	Case No. 1060/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: Comments awaited from DRP. Re-listed for 7.1.2014.

307	Case No. 1061/2013/EC/CC/ORIGI ACT/S: 31/32/33/34/37/2 Cr.PC	Party Name: M/S. ROYAL ASSOCIATES LLP	Bench: Hon'ble Sri. CH. LAXMI Decision: Sri. Pon Ramesh,CHIEF CHEMIST (Sri. Ramesh)	Notice Dated: 07-01-2014 Order Dated: 07-01-2014

Decision: The Committee considered the case as per agenda. Based on the written recommendation of DRP vide Item A.3.1(Fa.), 7.2(Ind.)(Fa. FDA) dated 6.6.2014, the Committee decided to approve the case as under :-

Product Name

Sl.No.	Product Name
1	Ethyl 2-[4-(4-chlorobenzoyl)-1-(4-chlorobenzyl)-5-methoxy-2-methyl-1H-indol-3-yl]-2-oxoacetate (CAS No. 52-54-3)

Quantity

Sl.No.	Product Name	Quantity (in Kilograms)
1	Ethyl 2-[4-(4-chlorobenzoyl)-1-(4-chlorobenzyl)-5-methoxy-2-methyl-1H-indol-3-yl]-2-oxoacetate (CAS No. 52-54-3)	1000 Kilograms
2	Ethyl 2-[4-(4-chlorobenzoyl)-1-(4-chlorobenzyl)-5-methoxy-2-methyl-1H-indol-3-yl]-2-oxoacetate (CAS No. 52-54-3)	1000 Kilograms
3	Ethyl 2-[4-(4-chlorobenzoyl)-1-(

506	**Case No.:** 2010-0000000-00000 **Decision:** The Committee considered the case as per agenda. The Committee decided to call for Control Error Data duly certified by Central Error Letter to be issued. The case is to be heard for 7.5.2014.	Proj. Name: 00000000000 - 00000000000 LIMAY Ref. No.: 00-00000000000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000

510	**Case No.: 2010-0000-00-00-00-00** Ref. No.: 00-00000-00000-00000-00 **Decision:** The Committee considered the case as per agenda. Based on the written recommendation of Depts. of CMDP[CDC - Dirty] order dated 12 xx. Ref.: 0000-0000-00000-00 , dated 15.3.2013 , the Committee decided to approve the case as under :- **Approved Units** **Area** **Remarks** **Date** 1 Unit(s) Residential Unit Plot 1. Unit(s) Divided< 2. Merge Units 3. Merge Units 4. Merge Units 5. Merge Units 1.7.2014 1.7.2014 1.7.2014 1.7.2014 1.7.2014 (It is commonly may refer to Residence, or to a number Flats, or a Plot or any other division of a Building COMMERCIAL.	Proj. Name: 00000000 - 00000000000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000

511	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from Depts. of CMDP[Clean Dirty]. Re-heard for 7.5.2014.	Proj. Name: 00000000000 00000000 00000000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
512	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from Depts. of CMDP[Clean Dirty]. Re-heard for 7.5.2014.	Proj. Name: 00000000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
513	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from Depts. of CMDP[Clean Dirty]. Re-heard for 7.5.2014.	Proj. Name: 00000000 00000000 00000000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
514	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from Depts. of CMDP[Clean Dirty]. Re-heard for 7.5.2014.	Proj. Name: 00000000 00000000 00000000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
515	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from Depts. of CMDP[Clean Dirty]. Re-heard for 7.5.2014.	Proj. Name: 00000000 00000000 00000000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
516	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and deferred to defer consideration of the case for two weeks for want of hard copy of application from BLA and form. The case is to be heard for 7.5.2014	Proj. Name: 00000000 00000000 00000000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
517	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from Depts. of CMDP[Clean Dirty]. Re-heard for 7.5.2014.	Proj. Name: 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
518	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from DMP. Re-heard for 7.5.2014.	Proj. Name: 00000000 00000000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
519	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from Depts. of CMDP[Clean Dirty]. Re-heard for 7.5.2014.	Proj. Name: 00000 00000000 00000000 00000 00000000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
520	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from Depts. of CMDP[Clean Dirty]. Re-heard for 7.5.2014.	Proj. Name: 00000 00000000 00000000 00000 00000000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
521	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and deferred to defer consideration of the case for two weeks for want of hard copy of application from BLA and form. The case is to be heard for 7.5.2014	Proj. Name: 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
522	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. Re-heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
523	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. Re-heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
524	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DMP on 14.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
525	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
526	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
527	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000

528	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
529	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
530	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
531	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from Depts. of CMDP[Clean Dirty]. Re-heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
532	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and deferred to defer consideration of the case for two weeks for want of hard copy of application from BLA and form. The case is to be heard for 7.5.2014	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
533	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. Re-heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
534	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. Re-heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
535	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DMP on 14.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
536	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
537	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
538	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
539	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
540	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Depts. of CMDP[DC-Dirty] on 26.3.2014. The case is to be heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
541	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from DMP. Re-heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
542	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from DMP. Re-heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
543	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from DMP. Re-heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
544	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from DMP. Re-heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
545	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from DMP. Re-heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
546	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** The Committee considered the case as per agenda. Based on the written recommendation of DC[DMMP] vide dated 12.03.xx.2013[2013] Date: dated 15.3.2014, the Committee decided to approve the case as under :- **Approved Units** **Area** **Remarks** **Date** Non-Residential Unit Plot 1. Unit(s) Divided 2. Merge Units 3. Merge Units 4. Merge Units 5. Merge Units 1.7.2014 1.7.2014 1.7.2014 1.7.2014 1.7.2014 (It is commonly may refer to Residence, or to a number Flats, or a Plot or any other division of a Building COMMERCIAL.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000
547	**Case No.: 2010-0000-00-00-00** Ref. No.: 00-00000-00000-00000 **Decision:** Comments received from Depts. of CMDP[Clean Dirty]. Re-heard for 7.5.2014.	Proj. Name: 00 00000 00000 00000 00000 00000 00000 00000 LIMAY Ref. No.: 00-00000-00000-00000	Date Application Received: Date Application Completed: Date Application Approved:	Date Notice: 00-00-0000 Date Posted: 00-00-0000	Date Hearing: 00-00-0000 Date Approved: 00-00-0000

http://dgt.gov.in/sites/default/files/consolidated_order_list_01-04-2014.pdf?1396.1?.1?.1?

350	**Case No. 2010/01-46 (CCOD)** D.O.No. 1/1/2010/1/2010/Industrial	Party Name: KUTHANTHA SHIRA LIMITED D.O.No. 1/1/2010/1/2010/1/2010/1/2010	Date of Hearing: 1/01/2011 (2011-01-01) Minutes:Yes Case Status:CONTINUED (D.O.:2010-01-01)	Decision Case Referred: Decision Date:2011-01-01	
	Decision: Comments received from Depts of C&PCJ(Town Div). Re-listed for 7/1.10/ea.				
351	**Case No. 2010/01-50 (CCOD)** D.O.No. 1/1/2010/1/2010/1/2010/1/2010

86	**Case No. 2018-0000-AE-CO-0000** Ad. Co. 0-0-0-